

Rules, 1989 published in Notification No. 638 (E) in Gazette of India dated the 23rd June, 1989.

- (ii) The Indian Police Service (Probation) Amendment Rules, 1989 published in Notification No. G.S.R. 639 (E) in Gazette of India dated the 23rd June, 1989.
 - (iii) The All India Services (Study Leave) Amendment Regulations, 1989 published in Notification No. G.S.R. 658 (E) in Gazette of India dated the 30th June, 1989.
 - (iv) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1989 published in Notification No. G.S.R. 729 (E) in Gazette of India dated the 1st August, 1989. [Placed in Library. See No. LT—8265/89]
- (2) A copy of the Border Security Force (Seniority, Promotion and Superannuation of Officers) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 416 (E) in Gazette of India dated the 17th June, 1989, under sub-section (3) of section 141 of the Border Security Act, 1968. [Placed in Library. See No. LT—8266/89]

Annual Report and Review on National Federation of Industrial Cooperatives Ltd., New Delhi and a statement *re* delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of

the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1986-87 together with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—8267/89]

11.18 hrs.

WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL*

[English]

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): Sir, I beg to move for leave to introduce a Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.”

The motion was adopted

SHRI BINDESHWARI DUBEY: Sir, I introduce the Bill.